

<i>S.No.</i>	<i>Name of the Circle</i>	<i>Net Switching Capacity</i>	<i>DEL's</i>
11.	Maharashtra	908356	720700
12.	North East	31635	25100
13.	Orissa	61574	48900
14.	Punjab	499997	396700
15.	Rajasthan	417947	331600
16.	Tamil Nadu	456558	362200
17.	Uttar Pradesh	530707	421000
18.	West Bengal	89115	70800
1.	Bombay	1128200	950000
2.	Delhi	1141800	970000
3.	Calcutta	130900	111000
4.	Madras	320800	272000
	Total	9271974	7500000

Talks with Militants in Punjab and Kashmir

3952. DR. G.L. KANAUJIA:
DR. LAXMINARAYAN PAN-
DEY:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government have formulated guidelines within which the Government are prepared to hold talks with militants in Punjab and Kashmir;

(b) if so, the details thereof; and

ceived any reaction of militants in this regard?

.THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB): (a) No, Sir.

(b) and (c) Do not arise.

Selection of Quiz Masters to conduct Quiz Programmes

3953. SHRI R. SRIDHARAN: Will the Minister of INFORMATION AND BROAD-

(a) the grounds on which quiz masters for conducting the quiz programmes on the T.V. are selected; and

(b) the mode of payments to them?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARI GIRIJA VYAS):

(a) Persons possessing presentable voice in Electronics with personality and well versed in General knowledge are considered for selection as Quiz Masters.

(b) Payment of fee is made through crossed cheques.

Crimes against women in Delhi

3954. SHRIMATI SUSEELAGOPALAN:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the total number of crimes committed against women in Delhi during the last three years; .

(b) the details thereof;

(c) whether the Government propose to take firm action against the criminals involved in the crimes ; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M.

JACOB): (a) and (b). A statement indicating the crimes committed against women in Delhi during the years 1988, 1989, 1990 and up to 30th November 1991 and the details thereof is enclosed.

(c) and (d) The following steps have been taken to curb crimes:

i) Offences under the Dowry prohibition Act have been made cognizable and non-bailable.

ii) A new section has been added in the Indian Penal Code making the offences of harassment and cruelty to women by their husbands and in laws a cognizable offence.

iii) New Sub-Sections, 113-A and 113-B have been inserted in the Indian Evidence Act providing for presumptions by a Court as to abement to Suicide/dowry death by a married women if cruelty or harassment for dowry is proved.

iv) It has been made mandatory to hold inquest by SDM where death of women occurred in suspicious circumstances.

v) a Special Cell for crime Against Women has been set up. Such Cells have also been set up in each District of Delhi Police.

vi) Policemen are detailed for duty at girls'Colleges and Schools, running buses and also at important market places which are frequented by women to check cases of eve-teasing etc. .